

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.222- IA(Liq.)/8(AHM)2024
ITEM No.223- IA/733(AHM)2024
in
CP(IB)/314(AHM)2022

Proceedings under Section 9 IBC

IN THE MATTER OF:

Shrinathji Spintex Pvt Ltd
V/s
Sunrise Ginning Pvt Ltd

.....**Applicant**

.....**Respondent**

Order delivered on: 08/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant/RP : Mr. Monalal Davawala, Adv. Mr Nipun Singhvi, Adv. &
Mr. Rahul Bhavsar, Adv. & Ms. Pragati Tiwari, Adv.
For the Respondent : Mr. Vivek Singh Panwar, Adv. in IA 733 of 2024
Mr. Vishwas V Shah for R-2 in IA 733 of 2024

ORDER

IA(Liq.)/8(AHM)2024

Ld. Counsel for the applicant seeks permission to withdraw the application. They have also filed withdrawal pursis. In view of the same, permission is granted. Accordingly, IA(Liq.) 8 of 2024 is disposed-off as withdrawn.

IA/733(AHM)2024

Since IA(Liq) 8 of 2024 has been withdrawn by the applicant, hence, this application becomes infructuous.

In view of the same, IA 733 of 2024 is disposed-off.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)